

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/5648/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the ¹² 6 August, 2022.

Sub:- **Commuted leave.**

Ref:- Your letter No. DJCH. I-5/2022/2051 Dated 04.08.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for 4 days w.e.f. 03.08.2022 to 06.08.2022** (sufficing 07.08.2022). Your prayer for conversion of casual leave on 03.08.2022 into this commuted leave period, has been granted. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Chirang, Kajalgaon and in his absence, to the next senior most Judicial officer at the station.

Yours faithfully,

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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/5649-5650/A, dated , 06-08-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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